

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	MA(IBC)/3/KOB/2024 in CP(IBC)/46/KOB/2022
SECTION	SEC.60 (5) IBC.
NAME OF PARTIES	M/S CHRYSALIS COMMUNICATIONS PVT LTD V/S LUKOSE JOSEPH (LIQUIDATOR) IN THE MATTER OF GREEN GATEWAY LEISURE LIMITED AND 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	JOSEPH & KURIYAN
RESPONDENTS ADVOCATE/ PROFESSIONAL	

4th JULY 2024

O R D E R

MA(IBC)/3/KOB/2024 IN CP(IBC)/46/KOB/2022

This is an MA bearing No. 3/KOB/2024 filed by the Applicant under Section 60(5)(C) of IBC, 2016 seeking various reliefs under prayer clauses. In the said Application, the Applicant arrayed 3 respondents as parties.

Learned Counsel, Mr. Isaac Thomas appears physically on behalf of the Applicant. Learned Counsel, Mr. A C Venugopal appears on behalf of R1 through virtual mode, hence service of notice on R1 is dispensed with.

Registry is directed to issue notice to R2 & R3, who have been arrayed as parties in the present Application, returnable on **23.07.2024**. In addition to above, the Applicant is also directed to issue notice to R2 & R3 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on R2 & R3, at least three days before the next date of hearing.

(2)

All Respondents are at liberty to file reply affidavit if any, within a period of 2 weeks, after serving copy of the same on the other side.

List this matter for further consideration on **23.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T. KRISHNA VALLI
MEMBER (JUDICIAL)**